

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 718 of 2020

IN THE MATTER OF:

Mr. Joseph Jayananda

...Appellant

Versus

Navalmar (UK) Ltd. & Anr.

...Respondents

Present:-

For Appellant: Mr. Sumesh Dhawan, Mr. Vatsala Kak and Ms. Geetika Sharma, Advocates.

For Respondent: Mr. Sankar N. Swamy and Mr. Salim A. Inamdar, Advocates for R-1.

Mr. Modassir Husain, Advocate for R-2

ORDER
(Virtual Mode)

12.11.2020 Learned counsel for the Appellant wants time to file Written Submissions and Copies of Judgments she wants to rely on.

Respondents have filed Written Submissions.

The Appellant may file Written Submissions not more than three pages within two weeks. Copies of the Judgment(s), on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' hearing on **14th December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/